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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 705/92.

Dt. of Decision : 27.6.94.

1. V. Ramanachar
2. M. Madduleti
3. N. Subbarayudu
4. M.C.Ganganna
5. Y. Chennappa
6. P. Ambika Bhaskar
7. L. Ramachandra Reddy
8. S.S. Hussain
9. N.A. Rahiman
10. S. Range Reddy
11. S. Balraj
12. Syed Muniruddin

.. Applicants.

Vs

1. Union of India, ~  
represented by its Secretary,  
Ministry of Communications,  
New Delhi - 110 001.
2. Director General,  
Dept. of Telecommunications,  
Sanchar Bhawan,  
20 Ashoka Road,  
New Delhi - 110 001.
3. Chief General Manager,  
Telecommunications,  
Andhra Pradesh Circle,  
Hyderabad - 500 001.

.. Respondents.

Counsel for the Applicants : Mr. M. Prasad

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGS<sup>C</sup>.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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8/7/94



O.A.NO.705/92.

JUDGMENT

Dt: 27.6.94

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

Heard Shri M.Prasad, learned counsel for the applicants and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicants initially joined service in the substantive posts of Telegraphists in the pay scale of Rs.260-480. They were subsequently promoted to the higher posts of Assistant Telegraph Masters (ATMs) in the pay scale of Rs.380-560. They also earned next promotion to the Lower Selection Grade Telegraph Masters (LSG TMs) in the pay scale of Rs.425-640. Their prayer in this application is for a direction to the respondents to extend the benefit of fixation of their pay under FR 22-c on their promotion to the cadre of LSGTM in the pay scale of Rs.425-640.

3. Shri M.Prasad, learned counsel for the applicants had drawn our attention to the judgment in OA 72/89 dated 21.7.1989 of this Bench wherein similarly situated applicants were given the benefit of fixation of pay under FR 22-c. The relevant portion of the judgment in OA 72/89 is as under:-

"In the result, the application is allowed. The impugned order No.TA/TFE/1-4/PF, dated 10.11.1988 is quashed and the respondents are directed to extend the benefit of

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Copy to:

1. The Secretary, Union of India,  
Ministry of Communications,  
New Delhi - 110 001.
2. The Director General,  
Dept. of Telecommunications,  
Sanchar Bhavan, 20 Ashoka Road,  
New Delhi - 110 001.
3. The Chief General Manager,  
Telecommunications,  
Andhra Pradesh Circle,  
Hyderabad - 500 001.
4. One copy to Mr. M. Prasad, Advocate,  
143, Siddharthanagar, Hyderabad - 38.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLR

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fixation of the applicants' pay under FR 22(c) on their promotion to the cadre of Lower Selection Grade Telegraph Masters in the pay scale of Rs.425-640 from the post of Assistant Telegraph Master within two months from the date of receipt of this order. There will be no order as to costs."

4. There is no reason as to why similar benefit as given above should not be extended to the applicants herein who are similarly situated to those in the aforesaid OA 72/88. Consequently, we allow this OA with a direction to the respondents to extend the benefit of fixation of pay of the applicants under FR 22(C) on their promotion to the cadre of Lower Selection Grade Telegraph Masters in the pay scale of Rs.425-640. The respondents shall give effect to this order within a period of two months from the date of communication of this order. Arrears arising on account of this order shall, however, be restricted to one year prior to the filing of this OA ie., with effect from 1.7.1991. No order as to costs.

T. CHANDRASEKHARA REDDY  
(T. CHANDRASEKHARA REDDY)  
MEMBER (JUDL.)

A. B. GORTHI  
(A. B. GORTHI)  
MEMBER (ADMN.)

DATED: 27th June, 1994.  
Open court dictation.

vsn

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Deputy Registrar(S)

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TIKED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (CUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 27-6-1994. ✓

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

in

O.A.NO.

705/92 ✓

T.A.NO.

(W.P. )

Admitted and Interim Directions  
Issued.

Allowed ✓

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs. ✓

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